

**GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA**

**UNSTARRED QUESTION NO. 274
TO BE ANSWERED ON 03.02.2021**

Auction of seized coal

274. SHRI VICENT H. PALA:

Will the Minister of COAL be pleased to state:

- (a) whether the Government is aware that the auction of seized Coal in Meghalaya as per the Supreme Court order has not taken place and if so, the details thereof;
- (b) whether the Government is aware that the State government has done the Coal auction on their own without following NGT/ Supreme Court guidelines and if so, the details thereof; and
- (c) the total royalty collected by the Union Government from Coal in Meghalaya for the last two years?

ANSWER

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)**

- (a) In compliance of Hon'ble Supreme Court's order dated 3rd July, 2019, the coal which has been seized by State in illegal mining and Illegal transportation has been disposed of by auction in accordance with Section 21 of the Mines and Minerals (Development & Regulation) Act, 1957.
- (b) The State Government is strictly adhering to the directions passed by Hon'ble NGT, Hon'ble Supreme Court of India and Hon'ble NGT Committee, Meghalaya for disposal of the extracted coal.
- (c) The State Government is entitled to collect royalty on coal and Union Government does not collect any royalty on coal in Meghalaya.
